

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5184
ANSWERED ON:26.04.2013
PETROL PUMPS ON LEASE
Naranbhai Shri Kachhadia

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of petrol pumps/retail outlets running in the country even after the expiry of Land Lease Agreement (LLA), State/UT-wise;
- (b) the details of cases where land owners have approached the Government to handover their properties after expiry of their agreements, State/UT-wise;
- (c) whether operating business after the expiry of LLA constitutes a breach of contract; and
- (d) if so, the steps taken or proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

- (a) & (b) The details of petrol pumps i.e. retail outlets (ROs) running in the country even after the expiry of Land Lease Agreement (LLA) and land owners have approached the company to handover their properties after expiry of their agreements, State/UT-wise are given at Annexure.
- (c) & (d) The setting up of RO sales network is a continuous and capital intensive process to ensure adequate availability of motoring fuels like petrol and diesel in the interest of motoring public as well as small scale industries, agriculturists etc. The public sector oil marketing companies (OMCs) have been dealing with requests for de-leasing of RO sites on an ongoing basis as a part of their normal business process, as per legal commercial consideration.